

**Central Electricity Regulatory Commission**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**  
**(Tele No. 23353503, FAX No. 23753923)**

Ref.: **IA. in Petition No MP/059/2014**

Date: 20.3.2015

To

Shri U.K. Verma  
General Manager,  
Eastern Regional Load Despatch Centre,  
18-A, Qutub Institutional Area, Katwaria Sarai,  
New Delhi-110016

**Sub: Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulations 5.2 (I) of the CERC (Indian Electricity Grid Code) (First Amendment) Regulations, 2012 read along with Regulation 3 (e) of the CERC (Grid Standards) Regulations, 2010 for ensuring security of the Eastern Regional Grid as well as the inter-connected Indian Grid.**

**Ref: I.A. dated 6.2.2015 in Petition No. 59/MP/2014**

Dear Sir,

With reference to your IA on the subject mentioned above, it is informed that the Commission vide ROP dated 15.1.2015 had directed ERLDC as under:

“To check LOA placed on CPRI by OPTCL and confirm its adequacy. In case LOA is inadequate, ERLDC shall suggest to the petitioner the areas to be included in third party audit. ERLDC was directed to file status report in this regard by 20.2.2015.”

2. It is noted that ERLDC has not been submitted the status report so far. You are requested to file status report of OPTCL's regarding progress of audit work, on affidavit, latest by 27.3.2015.

**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Legal)**